

Per Capita Income in Kerala

3549. SHRIMATI BHARGAVI THAN-KAPPAN : Will the Minister of PLANNING be pleased to state :

(a) the *per capita* income in the State of Kerala ;

(b) how does it compare with the *per capita* income of other States ; and

(c) the steps Government propose to take to raise the *per capita* income in the State of Kerala ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA) : (a) to (c). A statement is laid on the Table of the House.

Statement

According to the comparable estimates of the State incomes furnished by the Central Statistical Organisation for the year 1964-65, the *per capita* income of Kerala as well as of other States is as follows :

	Rs.
1. Punjab	619
2. Maharashtra	529
3. Gujarat	523
4. Haryana	513
5. West Bengal	495
6. Andhra Pradesh	458
7. Mysore	441
8. Madras	436
9. Assam	394
10. Kerala	391
11. Madhya Pradesh	378
12. Uttar Pradesh	374
13. Orissa	368
14. Rajasthan	365
15. Bihar	292
INDIA	423

The difference in the level of development as between different States depends upon a variety of complex factors *e.g.* physico-geographical, socio-economic etc. The measures taken to accelerate the pace of development in Kerala in the Fourth Plan so as to raise the *per capita* income in the State are :

(i) Allocation of higher Central assistance for the State Plan ;

(ii) Investment in Central industrial projects ;

(iii) Central subsidy amounting to 1/10th of the fixed capital investment of new industrial units having a total fixed capital investment upto Rs. 50 lakhs, in the industrially backward district of Alleppey ;

(iv) Concessional finance by financial institutions in five industrially backward districts ; implementation of special programmes for Small Farmers, Sub-marginal Farmers and Agricultural Labourers, which are financed by the Central Government ; and

(v) A crash scheme for rural employment has been launched throughout the country and all the districts of Kerala are benefiting from this programme.

The extent of increase in *per capita* income of the State, however, will depend upon a large number of other factors *e.g.* investment in the private sector, availability of resources from financial institutions, etc.

Prosecution of Public Servants for Possessing Assets out of Proportion to their Incomes

3550. SHRI B. R. SHUKLA : Will the PRIME MINISTER be pleased to state :

(a) the number of public servants prosecuted under the Prevention of Corruption Act for having possessed assets out of proportion to their known sources of income during the last two years ;

(b) if any of them were convicted for the same under the said Act ;

(c) whether the Central Government ascertain annually the extent of the assets of high salaried Officers of the Central Government including their family members and dependents ; and

(d) whether Government would place on the Table of the House a statement showing the extent of the assets possessed by high salaried Officers of the Central Government including their family members and dependents annually ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). During the period from 25-6-69 to 24th June 1971, 12 Public Servants were prosecuted for such offences under the Prevention of Corruption Act by the Central Bureau of Investigation. All cases are still pending trial.

(c) and (d). Property returns are obtained annually from Officers belonging to All India Services and Class I and Class II Officers of the Central Government in respect of property held by them in their own names or in the names of any members of their family or in the names of any other persons. Such returns are treated as confidential.

Racket of False Billing in Telephone and Telegram in Delhi

3551. SHRI JYOTIRMOY BOSU : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether a widespread racket of false billing in telephone and telegram has been detected in Delhi ; and

(b) the number of officials involved ?

THE MINISTER OF COMMUNICATIONS (SHRI H.N. BAHUGUNA : (a) and (b). Recently with the help of an informant and the Anti Corruption Department of the C.B.I., the Posts and Telegraphs Department arranged to lay a trap on the 4th June 1971. As a result of this one lineman and one mazdoor were caught red handed while offering a long distance call to Jaipur to the informant, and intercharging to subscribers' lines for a call to Bombay. The anti-corruption department has taken the two officials into custody and their cases are being processed.

In another incident that happened on the night of 8th June, 71, one mazdoor was caught by the police on a complaint from a telephone subscriber. The mazdoor had tapped the telephone connexion of the subscriber.

Corruption Charges against Officials of Directorate of Civil Defence and Home Guards, Delhi

3553. SHRI SAT PAL KAPUR : Will

the Minister of HOME AFFAIRS be pleased to state :

(a) the names and designations of the officials of the Civil Defence and Home Guards, Delhi against whom a corruption case was registered with the Central Bureau of Investigation (S.P.E.) as a result of which some documents were seized from the Directorate on the 2nd December, 1969 ;

(b) whether these officials were suspended from the duty to avoid any tampering with the records and exercising undue influence on the witnesses ; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHSIN) : (a) (i) Shri C. N. Narula, Controller (Headquarters) Civil Defence, Delhi ;

(ii) Shri B. D. Singhal, Branch Incharge, Civil Defence, Delhi.

(b) No.

(c) (i) All the relevant records had been made over to the Central Bureau of Investigation (S.P.E.) the same day on which they were asked for, and as such there was no possibility of the records being tampered with ; and

(ii) Witnesses were mostly from outside the Directorate, and, therefore, no one the Directorate could have influenced them.

Manufacture of Computers in Public Sector

3554. SHRIMATI BHARGAVI THAKKAPPA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have decided to manufacture computers in the public sector ; and

(b) if so, the salient features of the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) and (b). Yes, Sir. It has been decided to set up the manufacture